

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/MP/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 16 of the Power Purchase Agreement dated 29.12.2017 entered into between the Petitioner and the Respondents seeking that the extension of Scheduled Date of Commissioning of the Project without the levy of penalty.

Date of Hearing : 28.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Adani Green Energy (MP) Limited (AGEMPL)

Respondent : Solar Corporation of India Limited (SECI)

Parties Present : Shri Sourav Roy, Advocate, AGEMPL
Shri Prabudh Singh, Advocate, AGEMPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Dipak Panchal, AGEMPL
Shri Shreedhar Singh, SECI
Shri Shubham Mishra, SECI
Ms. Neha Singh, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking declaration that the Petitioner had commissioned its Project on 3rd January, 2020 itself and for grant of consequential reliefs as per the provisions of the Power Purchase Agreement ('PPA') or in alternative, direct that the Scheduled Date of Commissioning ('SCoD') of its Project is extended to 5th March, 2020 without levy of liquidated damages by the Respondent, SECI.

2. Learned counsel for the Petitioner and learned senior counsel for the Respondent, SECI made detailed submissions in the matter and reiterated the submissions made in the pleadings.

3. Considering the request of the learned senior counsel and learned counsel for the parties, the Commission permitted the Petitioner and the Respondent to file their written submissions, if any, within period of two weeks with copy to each other.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)